

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-157(PB)/2018

IN THE MATTER OF:

Mridu Hari Dalmia Parivar Trust

.... Applicant/Petitioner

Vs.

Unitech Limited

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.02.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Vijay Nair, Mr. Prashant Jain, Advs.

ORDER

Notice to show cause for 21st February, 2018 to the respondents be issued why this application be not admitted for triggering the insolvency resolution process. Process dasti.

List the matter on 21st February, 2018.

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(M.M.KUMAR)

PRESIDENT

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(S.K. MOHAPATRA)

MEMBER(TECHNICAL)

13.02.2018
V.Sethi